

**Government of Jammu and Kashmir**  
**Department of Law, Justice and Parliamentary Affairs.**  
**(Judicial Administration Section) Civil Secretariat,**  
Jammu/Srinagar.

**Notification.**  
**Srinagar, 02<sup>nd</sup> September, 2022**

**S.O 422.**— In exercise of powers conferred by section 14 of the Scheduled Castes and the Schedule Tribes (Prevention of Atrocities) Act, 1989, the Government of Jammu and Kashmir with concurrence of Chief Justice of High Court of Jammu and Kashmir and Ladakh, hereby designate the Court of Principal District and Sessions Judge of each district of Union Territory of Jammu and Kashmir as Special Court for trial of offences under the said Act.

By order of the Government of Jammu and Kashmir.

**Sd/-**

**(Achal Sethi)**

**Secretary to Government**

Dated. 02-09-2022.

No: Law-Jud/71/2021-10.

**Copy to the:-**

1. Ld. Advocate General, J&K, Jammu/Srinagar.
2. Principal Secretary to the Lieutenant Governor.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
4. Commissioner Secretary to Government, Social Welfare Department.
5. Secretary to Government, General Administration Department.
6. Registrar General, High Court, of Jammu and Kashmir and Ladakh, at Srinagar. This is with reference to his letter No. 28405/RG/GS dated 01-09-2022.
7. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir and Ladakh, Srinagar.
8. Director, Archeology, Archives and Museums, J&K, Srinagar.
9. All Principal District and Sessions Judges.
10. All District Development Commissioners.
11. General Manager, Ranbir Government Press, Srinagar for publication in an extraordinary issue of Government Gazette.
12. In-charge Website, Department of Law, Justice & PA.
13. S.O Section, Department of LJ&PA (w. 7. s.c).
14. Concerned file.

**(Reyaz Ali Bhat)**

**Assistant Legal Remembrancer**

(1/4/2022)  
02-09-2022